

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

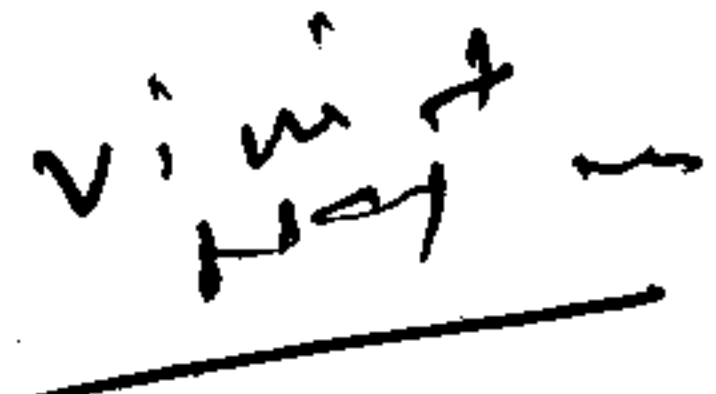
Co. Appeal No. 56/252/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: Krishak Bio Trading Pvt Ltd  
(Jaipratap Singh Dangi & Anr.)  
V/s.  
Registrar of Companies, Gwalior.  
Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VINIT NAGAR	PCS	PETITIONER	
2.				

**ORDER**


Learned PCS Mr. Vinit Nagar present for Appellant. None present for ROC.

Proof of dispatch of copy of application on ROC not filed.

Appellant is directed to issue notice of date of hearing along with copy of application on ROC and shall file proof of service.

Appellant is directed to file latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 08.12.2017.

  
**BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

Dated this the 14th day of November, 2017.